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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०  
Ref. No ..... H 88432 / C-2 / NGT-07 / 2023

दिनांक  
Date ..... 03-2-2023

To,

**The Registrar,**  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.  
E-mail - judicial-ngt@gov.in

**Subject: Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 01.09.2022 in O.A. No. 521/2022 Sampurna Nand Vs State of U.P.**

Sir,

In compliance of Hon'ble NGT order dated 01.09.2022 in the matter of O.A. No. 521/2022 Sampurna Nand Vs State of Uttar Pradesh, the report of joint committee is being filed herewith.

It is requested that the aforesaid report of joint committee may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,

**(Rajendra Singh)**  
Chief Environmental Officer  
Circle-2

## Report of Committee Constituted by Hon'ble NGT in the matter of O.A. No. 521/2022 Sampurna Nand Vs State of U.P.

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Hon'ble NGT in the matter vide order dated 01.09.2022 directed the following:-

1. ...."complaining about illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar in District Mirzapur, Uttar Pradesh by illegal blasting and taking out of boulder, patia, gitti etc. causing damage to environment and health hazards to local villagers. The applicant has further submitted that due to illegal mining, the entire area is covered by cloud of dust and illegal blasting is resulting in severe vibrations in the area like earthquake damaging the walls of the houses and endangering the lives of the villagers".

3. ...."Accordingly, we constitute a Joint Committee comprising of representatives of Regional Office, MoEF & CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, if any, verify the factual position, take appropriate remedial action by following due process of law and submit its report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance".

Accordingly, the following members have been nominated by the concerned departments for the said committee:-

- **Shiv Pratap Shukla, ADM (F/R), Mirzapur.**
  - **Dr. A.K. Gupta, Additional Director, MoEF & CC, Regional Office, Lucknow.**
  - **Dr. Vijay Kumar, Geologist/Regional Officer, Directorate of Geology and Mining, Sonbhadra.**
  - **Dr. T.N. Singh, Regional Officer, U.P. Pollution Control Board, Sonbhadra.**
- The virtual meeting was conducted on 15.11.2022 to discuss the instruction of Hon'ble NGT and the methodology that needs to be adopted for its compliance. During the meeting matter related to the status of mining lease, its mining plan, Environmental Clearance, Lease deed, Geo-coordinates, status of pillars etc. were discussed, and also requested to concerned departments to provide/compile their data before site inspection, as well as the dust generated from the Stone Crushers in the Villages Bhagotidei, Sonpur, Biyahur and Chakjata which was proposed from 23 Nov, 2022 to 25 Nov, 2022 (*Copy of Minutes is attached as Annexure A*).
  - The nominated committee members have conducted field visit on 23<sup>rd</sup> & 24<sup>th</sup> November, 2022 to review the compliant about illegal mining on hills in the area of villages Bhagauti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil-Chunar District-Mirzapur, Uttar Pradesh by illegal blasting and taking out of boulder, patia, gitti etc. causing damage to environment and health hazards to local villagers as well

as dust generated from Stone Crushers Units. At the time of inspection, the applicant Shri Sampurna Nand with other villagers was also present to oversee the inspection.

- The factual positions of the concerned Stakeholders as mentioned in the writ have been verified during the site visit. The facts found in the visit and documents made available by Mining Department, Mirzapur and Regional Officer, U.P. Pollution Control Board, Sonbhadra, the report has been summarised by the Joint Committee as follows:-

1. As per information provided by Mining Department, Mirzapur, there are 40 mining leases for which Environmental Clearance (EC) have been issued for mining of Sand Stone of the 04 Villages mentioned above i.e., *Bhagauti Dei, Sonpur, Biyahur and Chakjata*. The list of the mines leases has been tabulated below:-

सं०	पट्टाधारक का नाम एवं पता	पट्टे का विवरण				खनन पट्टे की अवधि	
		तहसील	ग्राम	गाटा सं०	क्षेत्रफल (एकड़ में)	कब से	कब तक
1.	मेसर्स सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय, निवासी-बांकेलाल टण्डन जी की गली, वासलीगंज, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	730	02.00	12.08.2014	11.08.2024
2.	श्री राजेश भाई पटेल पुत्र स्व० जगदीश सिंह, निवासी-ग्राम-रामरसही, पो०- पटिहटा, चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	180/2	5.00	15.11.2014	14.11.2024
3.	श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय, निवासी-ग्राम व पो०- पटिहटा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	703	02.50	26.08.2016	25.08.2026
4.	श्रीमती विजेता सिंह पत्नी श्री हेमन्त कुमार सिंह, निवासी-ग्राम-पटेल नगर (गरौड़ी), पो०-अदलहाट, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705	02.50	23.08.2016	22.08.2026
5.	श्री अभय सिंह पुत्र श्री जगत नारायण सिंह, निवासी-ग्राम-लालपुर, अहरौरा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705	02.50	26.08.2016	25.08.2026
6.	श्रीमती अमृता सिंह पत्नी श्री विशाल सिंह, निवासी-म०सं०-जे-12/15, एच-3, बौलियाबाग, राम कटोरा, चेतगंज, सदर, जनपद-वाराणसी।	चुनार	भगौतीदेई	728	02.50	23.08.2016	22.08.2026
7.	श्री गंगा सागर सिंह, पुत्र श्री मेघवरन सिंह, निवासी-ग्राम-करमपुर, तहसील-सैदपुर, जनपद-गाजीपुर।	चुनार	भगौतीदेई	730	02.50	23.08.2016	22.08.2026
8.	मे० जे०ए०एम० मार्बल एण्ड मिनरल्स, पा० श्री माता प्रसाद पुत्र श्री राम प्रसाद, निवासी-ग्राम-पहाड़पुर, तहसील-नरैनी, जनपद-बाँदा।	चुनार	भगौतीदेई	180/2	02.50	26.08.2016	25.08.2026
9.	श्री अशोक कुमार मिश्र पुत्र श्री रमाकान्त मिश्र, निवासी-ग्राम-बिहारा पोस्ट- पीला कोठी, थाना-कोतवाली कर्वा, जनपद-चित्रकूट।	चुनार	भगौतीदेई	180/2	02.50	26.08.2016	25.08.2026
10.	मो० शाह पुत्र श्री जमात अली शाह, निवासी-ग्राम-हरहरपुर डुन्डा शुभाली, थाना-बहेड़ी, जनपद-बरेली।	चुनार	भगौतीदेई	732	02.50	23.08.2016	22.08.2026
11.	मे० एस०आर० डेवलपर्स, प्रो० श्रीमती रेनू सिंह पत्नी श्री संदीप कुमार सिंह, निवासी-सा.कोरोनेशन कालिंदी विले प्लेट संख्या-402, विभूति खण्ड, गोमती नगर, जनपद-	चुनार	भगौतीदेई	180/2	3.00	22.11.2016	21.11.2026

	लखनऊ।						
12.	श्री स्वतंत्र सिंह पुत्र श्री सिद्धनाथ सिंह, निवासी-592घ/53सी, राजीव नगर, थाना-पी0जी0आई0, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	02.50	22.11.2016	21.11.2026
13.	मो0 शमशाद पुत्र मो0 इलियास, निवासी-मोहल्ला-म0न0-578-ए, लाला महावीर प्रसाद रोड कसाई वार, सदर कैण्ट, अहमदपुर उर्फ कमलापुर दिलकुशा, थाना-कैण्ट, तहसील-सदर, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	02.50	22.11.2016	21.11.2026
14.	मे0 करुणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्दू, तह0-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 खण्ड नं0-08	02.50	20.12.2016	19.12.2026
15.	मे0 करुणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्दू, तह0-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 खण्ड नं0-06	02.50	20.12.2016	19.12.2026
16.	मे0 करुणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्दू, तह0-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 खण्ड नं0-07	02.50	20.12.2016	19.12.2026
17.	मे0 कमला शंकर यादव पुत्र श्री बाबा प्रसाद यादव, निवासी-ग्राम-अहिरोली, पोस्ट-शीतलगंज, थाना कोतवाली मंडियाहू, जनपद-जौनपुर।	चुनार	भगौतीदेई	728	02.50	20.12.2016	19.12.2026
18.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह0-सगड़ी, जनपद-आजमगढ़ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो0-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	732	02.50	04.01.2017	03.01.2027
19.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह0-सगड़ी, जनपद-आजमगढ़ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो0-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	737	02.50	04.01.2017	3.01.2027
20.	श्री रमाशंकर दूबे पुत्र श्री सुरेन्द्र दूबे, निवासी-कम्हारी, ब्रह्मनगर, राबर्ट्सगंज, जनपद-सोनभद्र।	चुनार	सोनपुर	142	02.50	26.08.2016	25.08.2026
21.	श्री निवशाय पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय, निवासी मो0-भटवा के पोखरी, तहसील-सदर, जनपद-मीरजापुर।	चुनार	सोनपुर	142	02.50	27.08.2016	26.08.2026
22.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1क	3.00	27.08.2016	26.08.2026
23.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1क (ख0सं0 -40)	3.00	27.08.2016	26.08.2026
24.	श्री सिद्धार्थ, प्रो0, पुत्र श्री रामजय श्री, ग्राम-चकजाता, तह0-चुनार, जनपद-मिर्जापुर।	चुनार	चकजाता	आ0सं0 -03	5.00	27.08.2016	26.08.2026
25.	श्री बाबू नारायण कुशवाहा पुत्र श्री राम सहाय कुशवाहा, निवासी मो0-रमेडी तरौस, शहर-हमीरपुर एवं श्री व्यास वर्मा पुत्र श्री त्रिवेणी प्रसाद वर्मा, निवासी म0नं0-568ख/219, गीतापल्ली,	चुनार	सोनपुर चकजाता	497 व 198	5.00	22.11.2016	21.11.2026

	आलम बाग, थाना-कृष्णा नगर, जनपद-लखनऊ।						
26.	श्री खाकी बाबा कन्स्ट्रक्शन कम्पनी प्रो० श्री रमेश सिंह पुत्र श्री घुरहू सिंह, निवासी-इमरिती कालोनी, राबर्ट्सगंज, जनपद-सोनभद्र।	चुनार	भगौतीदेई	732	2.50	26.10.2020	25.10.2030
27.	मे० सत्य नारायण सिंह कन्स्ट्रक्शन प्रा०लि०, प्रो० श्री सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	732	2.50	06.01.2022	05.01.2032
28.	मे० सत्य नारायण सिंह कन्स्ट्रक्शन प्रा०लि०, प्रो० श्री सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	732	2.50	04.07.2022	03.07.2032
29.	श्री जावेद अहमद पुत्र श्री अली जमीर खॉं, निवासी ग्राम-रसूलपुर, थाना-अदलहाट, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	730	2.50	21.07.2021	20.07.2031
30.	मे० सत्य नारायण सिंह कन्स्ट्रक्शन प्रा०लि०, प्रो० श्री सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	180/2	3.00	06.01.2022	05.01.2032
31.	श्री संजय भाई पटेल पुत्र स्व० जगदीश, निवासी-रामरसही, पोस्ट-पटिहटा, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	180/2 सी०नं०- 19	3.00	05.01.2022	04.01.2032
32.	श्री संजय भाई पटेल पुत्र स्व० जगदीश, निवासी-रामरसही, पोस्ट-पटिहटा, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	180/2 सी०नं०- 18	3.00	11.05.2022	10.05.2032
33.	श्री चन्द्रबली यादव पुत्र श्री बिरजू, निवासी-देवनाथपुर, अधवार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	703	2.00	06.01.2022	05.01.2032
34.	मे० विन्ध्यवासिनी इण्टरप्राइजेज, प्रो० श्री राजेन्द्र प्रसाद पाठक पुत्र स्व० रामरुचि पाठक, निवासी-मुड़िलाडीह, घोरावल, जनपद-सोनभद्र।	चुनार	सोनपुर	157	400	21.07.2021	20.07.2031
35.	मे० दिलीप बिल्डकान लिमिटेड, डायरेक्टर श्री दिलीप सूर्यवंशी पुत्र स्व० शिव नारायण सूर्यवंशी, निवासी प्लॉट नं०-05, इनसाइड गोविन्द नारायण सिंह गेट, चूना भट्टी कोलार रोड, भोपाल (म०प्र०)।	चुनार	सोनपुर	1क	2.50	08.12.2020	07.12.2030
36.	मे० माँ शीतला स्टोन, पा० श्री मिथिलेश सिंह पुत्र श्री रामचरित्तर सिंह, निवासी ग्राम-अदलपुरा, थाना व तहसील-चुनार, जनपद-मीरजापुर।	चुनार	सोनपुर	1क	2.00	28.11.2018	27.11.2028
37.	मे० आर०के० कन्स्ट्रक्शन कम्पनी, प्रो० श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह, निवासी-गऊघाट, थाना कोतवाली शहर, जनपद-मीरजापुर।	चुनार	सोनपुर	1क	5.00	09.11.2020	08.11.2030
38.	मे० शैलपुत्री, प्रो० श्री लक्ष्मी शंकर मिश्रा पुत्र श्री विश्वनाथ मिश्रा, निवासी ग्राम-बिरमउवा, नकहरा, जनपद-मीरजापुर।	चुनार	सोनपुर	142	2.50	23.12.2021	22.12.2031
39.	श्री गुलबदन पुत्र श्री सेतू, निवासी ग्राम-सोनपुर, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	सोनपुर	170	3.00	31.12.2021	30.12.2031
40.	मे० लाईफमैप बिल्डर्स प्रा०लि०, श्री अजय कुमार सिंह पुत्र श्री बैजनाथ, निवासी- 51415A, अम्ब्रोसिया अपार्टमेन्ट, लंका, जनपद-वाराणसी।	चुनार	सोनपुर	142	2.50	05.01.2022	04.01.2032

- 1.1 Leases as mentioned above have obtained Environmental Clearance (EC) from DEIAA, during year 2016 to 2018 and from SEIAA during 2020 to 2022. Detailed of EC number, production capacity, lease area is tabulated and **annexed as Annexure B.**
  - 1.2 Various lease obtained cluster certificate, obtained Environmental clearance (EC) 2020 to 2022, issued by mining department Mirzapur, U.P. is also tabulated **and annexed as Annexure C.**
  - 1.3 U.P. Pollution Control Board, Sonbhadra has submitted the list of Stone Crushers operational in the villages- Bhagotidei, Sonpur, Biyahur and Chakjata which has been **annexed as Annexure D.**
- 2 The lease wise inspection report of mines as well as documents has been described as follows:-**
- 2.1 M/s Sunil Kumar Pandey S/o Shri Devi Prasad Pandey, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**
- a) The lease area of the mining lease is 0.80 Hectare or 2.0 Acres.
  - b) District Level Environment Impact Assessment Authority (DEIAA), Mirzapur vide reference no. Parya/DEAC/Sandstone/MZP/2018 dated-16.02.2018 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 730, Village- Bhagauti Dei, Teh.- Chunar, Mirzapur.
  - c) The mine lease area is located between latitude N Pillar (A) 25°03'-03.80'', (B) 25° 03'-04.36'', (C) 25°03'-01.96'', (D) 25°03'-01.92'', (E)25°03'-02.24'', (F) 25°03'-02.40'' and Longitude E Pillar (A) 82°59'-05.35'', (B) 82°59'-10.21'', (C) 82°59'-10.23'', (D) 82°59'-08.28'', (E) 82°59'-08.21'', (F) 82°59'-05.34''.
  - d) Mining Lease was granted on 12.08.2014 for period of 10 years which shall be expired on 11.08.2024.
  - e) The proposed Annual production of Sandstone is 26,208 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 2,52,416 m<sup>3</sup> sand stone has been excavated till date.
  - f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
  - g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
  - h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
  - i) Pillars at the each co-ordinates mentioned were not visible at the site.
  - j) There was no fencing around the periphery of the lease area.
  - k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
  - l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
  - m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
  - n) Blast vibration Study report has not been submitted to the UPPCB.

- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to near by units for further processing.
- u) During the field visit, the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.



As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated-29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N= 1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

## 2.2 M/s Rajesh Bhai Patel S/o late Jagdish Singh, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.

- a) The lease area of the mining lease is 2.02 Hectare.
- b) District Level Environment Impact Assessment Authority (DEIAA), Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2017 dated-07.09.2017 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 180/2, Vill.- Bhagauti Dei, Teh.- Chunar, Mirzapur.
- c) The mine lease is located between latitude N Pillar 25°02'38.30'' to 25° 02' 39.81'' and longitude E Pillar 82°58'31.76'' to 82°58'33.57''
- d) The Mining Lease was granted on 15.11.2014 for period of 10 years which shall be expired on 14.11.2024.
- e) The proposed Annual production of Sandstone is 1,20,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 3,48,879m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.

- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials.
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated-29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,  
 PI=80 (Since mine lease has been categorized in Red Category)  
 N= 1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\
 &= \text{Rs. 1,82,50,000.00} \quad \text{(A)} \\
 &\quad \text{(Rupees One crore eighty two lakh fifty thousand only).}
 \end{aligned}$$

Apart from mentioned above, illegal mining of 9800 m<sup>3</sup> of Sandstone has been reported by the Mining Department, Mirzapur. The proponent filed a writ No. 5623/2022 Rajesh Bhai Patel Vs, State of U.P. & Ors.

against the charges of illegal mining in Hon'ble High Court of Allahabad. As per order dated 15.03.2022 passed by Hon'ble Court, the proponent has to submit the penalty amount of half of the illegal mining i.e for 4900 m<sup>3</sup> in Mining Department, Mirzapur. Thus 4900 m<sup>3</sup> may be taken into account as illegal mining and accordingly Environmental Compensation may be imposed against the proponent as per CPCB Guidelines in addition to EC calculated above in point **no. (A)**.

Hence,

$$EC = D \times (1 + RF + DF)$$

**Where,**  $D = Z \times$  market value of the material per MT or m<sup>3</sup>

$DF = 0.3$ , if  $Z/X = 0.11$  to  $0.40$

$0.6$ , if  $Z/X = 0.41$  to  $0.70$

$1$ , if  $Z/X \geq 0.71$

$RF = 0.25, 0.50, 0.75, 1.00$  as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**Where,** Risk level to take value as per severity of the impact of illegal mining case mentioned below in the table

Severity of Impact	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4

As per the above mentioned factors the Environmental Compensation has been calculated as per following table:

Permitted Quantity (in MT or m <sup>3</sup> )	Total Extraction (in MT or m <sup>3</sup> )	Excess Extraction (in MT or m <sup>3</sup> )	Exceedance in Extraction:	Compensation Charge (in Rs.)
X	Y	$Z = Y - X$	$Z/X$	$D \times (1 + RF + DF)$ where, $D = Z \times$ market value of the material per MT or m <sup>3</sup>
				$DF = 0.3$ , if $Z/X = 0.11$ to $0.40$ $DF = 0.6$ , if $Z/X = 0.41$ to $0.70$ $DF = 1$ , if $Z/X \geq 0.71$
				$RF = 0.25, 0.50, 0.75, 1.00$ as per risk level

Total Permitted Quantity in Environmental Clearance (X)

= 1, 20,000 m<sup>3</sup>/annum

Total Extraction (Y)	= 1,24,900 m <sup>3</sup>
Excess Extraction (Z), (Z=Y-X)	=4900 m <sup>3</sup>
Methology:	
Market value of illegally mined material (D) (Market value of the material as Rs.1000/- per m <sup>3</sup> )	D= Z x Market Value of the material = 4900 x 500 =24,50,000
Risk Factor (RF)	RF=0.75

Deterrence Factor (DF)	Severity	Significant
DF=0.3	Risk Level	3
	Risk Factor	0.75

$$DF=Z/X=4900/120000=0.0408$$

$$(DF = 0.3, \text{ if } Z/X=0.11 \text{ to } 0.40)$$

<b>Environmental Compensation/charge (in Rs.)</b>	<b>=D x (1+RF+DF)</b>
	<b>= 2450000 x (1+0.75+0.3)</b>
	<b>= Rs. 50,22,500.00 (B)</b>

**(Fifty Lakh twenty two Thousand five hundred Only)-**

$$\begin{aligned} \text{Total Environmental Compensation} &= (A) + (B) \\ &= 1,82,50,000.00 + 50,22,500.00 \\ &= \text{Rs. 2,32,72,500.00} \end{aligned}$$

**(Rupees Two crore thirty two lakhs seventy two thousand five hundred only).**

### 2.3 M/s Neeraj Upadhyay, S/o Shri Harishankar Upadhyay, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.

- The lease area of the mining lease is 1.01 Hectare or 2.50 Acres.
- District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-16.08.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 703, Vill.- Bhagauti Dei, Teh.- Chunar, Mirzapur.
- The mine lease area is located between latitude N Pillar (A) 25°03'51.35'', (B) 25°03'51.48'', (C) 25°03'44.85'', (D) 25°03'44.79'' and Longitude E Pillar (A) 82°59'59.28'', (B) 82°00'01.15'', (C) 83°00'01.06'', (D) 83°59'59.26''.
- Mining Lease was granted on 26.08.2016 for period of 10 years which shall be expired on 25.08.2026.
- The proposed Annual production of Sandstone is 25,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 314522m<sup>3</sup> sand stone has been excavated till date.
- As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/ Mzp/ 2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.

- f) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- g) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- h) Pillars at the each co-ordinates mentioned were not visible at the site.
- i) There was no fencing around the periphery of the lease area.
- j) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- k) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- l) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- m) Blast vibration Study report has not been submitted to the UPPCB.
- n) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- o) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- p) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- q) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- r) Weighing bridge has not been installed for weighing the amount of excavated materials
- s) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- t) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

**2.4 M/s Vijeta Singh W/o Shri Hemant Kumar Singh, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare or 2.50 Acres.
- b) District level Environment Impact Assessment Authority, Mirzapur vide reference No. 653/Parya/DEAC/Sandstone/MZP/2018 dated-16.02.2018 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 705 ML, Vill.- Bhagauti Dei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'-24.66'', (B) 25° 03'19.36'', (C) 25°03'-19.05'', (D) 25°03'-23.78'', and Longitude E Pillar (A) 82°59'-50.55'', (B) 82°59'-59.51'', (C) 82°59'-58.97'', (D) 82°59'-47.65''.
- d) Mining Lease was granted on 23.08.2016 for period of 10 years which shall be expired on 12.08.2026
- e) The proposed Annual production of Sandstone is 65000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 337262 m<sup>3</sup> sand stone has been excavated till date.
- w) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- f) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- g) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- h) Pillars at the each co-ordinates mentioned were not visible at the site.
- i) There was no fencing around the periphery of the lease area.
- j) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- k) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- l) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- m) Blast vibration Study report has not been submitted to the UPPCB.
- n) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- o) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- p) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.

- q) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- r) Weighing bridge has not been installed for weighing the amount of excavated materials.
- s) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- t) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\
 &= \text{Rs. 1,82,50,000.00} \\
 &\text{(Rupees One crore eighty two lakh fifty thousand only).}
 \end{aligned}$$

## 2.5 M/s Abhay Singh S/o Shri Jagat Narayan Singh, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.

- a) The lease area of the mining lease is 1.01 Hectare or 2.50 Acres.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2018 dated-21.02.2018 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 705, Vill.- Bhagauti Dei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'25.01'', (B) 25° 03'19.24'', (C) 25°03'19.12'', (D) 25°03'24.66'' and Longitude E Pillar (A) 82°59'52.55'', (B) 82°59'53.97'', (C) 82°59'53.93'', (D) 82°59'50.55''.
- d) Mining Lease was granted on 26.08.2016 for period of 10 years which shall be expired on 25.08.2026.

- e) The proposed Annual production of Sandstone is 62500 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 410972 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.

LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)

N=1825 days

S=0.5 (Since mines lease has been categories in small scale).

LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

## 2.6 M/s Amrita Singh W/o Shri Vishal Singh, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.

- a) The lease area of the mining lease is 1.01 Hectare or 2.50 Acres.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. 57/Parya/DEAC/Sandstone/MZP/2016dated-06.08.2016has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 728, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25<sup>0</sup>03'35.82'', (B) 24<sup>0</sup> 03'-40.72 and Longitude E Pillar (A) 82<sup>0</sup>00'-02.24'', (B) 82<sup>0</sup>00'-03.86''.
- d) Mining Lease was granted on 23.08.2016 for period of 10 years which shall be expired on 22.08.2026.
- e) The proposed Annual production of Sandstone is 22,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 1370363 m<sup>3</sup>sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.

- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\
 &= \text{Rs. 1,82,50,000.00}
 \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

## 2.7 M/s Ganga Sagar Singh S/o Shri Meghvaran Singh, Vill.- Bhagautidei, Teh. Chunar, Mirzapur.

- a) The lease area of the mining lease is 1.01 Hectare or 2.50 Acres.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016dated-19.07.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 730, Vill.-Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25<sup>0</sup>03'31.20'', (B) 25<sup>0</sup> 03'32.25 and Longitude E Pillar (A) 82<sup>0</sup>00'02.67'', (B) 82<sup>0</sup>00'03.33''.

- d) Mining Lease was granted on 23.08.2016 for period of 10 years which shall be expired on 22.08.2026.
- e) The proposed Annual production of Sandstone is 20,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 345870 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,

N= No. of days from which the non-compliance has been observed  
R = 250 (In Rs.)  
S = Factor for scale of operation.  
LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
N=1825 days  
S=0.5 (Since mines lease has been categories in small scale).  
LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

**2.8 M/s J.A.M. Marble & Minerals Partner- Shri Mata Prasad S/o Shri Ram Prasad, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-16.08.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 180/2, Vill.-Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'45.22'', (B) 25° 02'44.37'', (C) 25°02'37.30'', (D) 25°02'38.13'' and Longitude E Pillar (A) 82°58'37.04'', (B) 82°58'39.73'', (C) 82°58'37.63'', (D) 82°58'35.10''.
- d) Mining Lease was granted on 26.08.2016 for period of 10 years which shall be expired on 25.08.2026.
- e) The proposed Annual production of Sandstone is 30,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 1,27,022 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.

- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

08 MS J.A.M. MARBLE , Area: 1.75 ha



As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where,

- PI = Pollution Index,
- N = No. of days from which the non-compliance has been observed
- R = 250 (In Rs.)
- S = Factor for scale of operation.
- LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)

N=1825 days

S=0.5 (Since mines lease has been categories in small scale).

LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\
 &= \text{Rs. 1,82,50,000.00} \quad \text{(A)} \\
 &\quad \text{(Rupees One crore eighty two lakh fifty thousand only).}
 \end{aligned}$$

Apart from mentioned above, illegal mining of 9800 m<sup>3</sup> of Sandstone has been reported by the Mining Department, Mirzapur. The proponent filed a writ No. 5623/2022 Rajesh Bhai Patel Vs, State of U.P. & Ors. against the charges of illegal mining in Hon’ble High Court of Allahabad. As per order dated 15.03.2022 passed by Hon’ble Court, the proponent has to submit the penalty amount of half of the illegal mining i.e., for 4900 m<sup>3</sup> in Mining Department, Mirzapur. Thus 4900 m<sup>3</sup> may be taken into account as illegal mining and accordingly Environmental Compensation may be imposed against the proponent as per CPCB Guidelines in addition to EC calculated above in point **No. (A)**.

Hence,

$$EC = D \times (1 + RF + DF)$$

**Where,** D = Z x market value of the material per MT or m<sup>3</sup>

DF = 0.3, if Z/X=0.11 to 0.40

0.6, if Z/X=0.41 to 0.70

1, if Z/X >=0.71

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**Where,** Risk level to take value as per severity of the impact of illegal mining case mentioned below in the table

Severity of Impact	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4

As per the above mentioned factors the Environmental Compensation has been calculated as per following table:

Permitted Quantity (in MT or m <sup>3</sup> )	Total Extraction (in MT or m <sup>3</sup> )	Excess Extraction (in MT or m <sup>3</sup> )	Exceedance in Extraction:	Compensation Charge (in Rs.)
X	Y	Z = Y-X	Z/X	D x (1+RF+DF) where, D = Z x market value of the material per MT or m <sup>3</sup>
				DF = 0.3, if Z/X=0.11 to 0.40 DF =0.6, if Z/X=0.41 to 0.70 DF = 1, if Z/X >=0.71
				RF = 0.25, 0.50, 0.75, 1.00 as per risk level

Total Permitted Quantity in Environmental Clearance (X) = 1,20,000 m<sup>3</sup>/annum

Total Extraction (Y) = 1,24,900 m<sup>3</sup>

Excess Extraction (Z), (Z=Y-X) = 4900 m<sup>3</sup>

Methology:

Market value of illegally mined material (D) D= Z x Market Value of the material

(Market value of the material as Rs.1000/- per m<sup>3</sup>) = 4900 x 500 =24,50,000

Risk Factor (RF) RF=0.75

Severity Significant

Risk Level 3

Risk Factor 0.75

Deterrence Factor (DF) DF=0.3

DF=Z/X=4900/120000=0.0408

(DF = 0.3, if Z/X=0.11 to 0.40)

**Environmental Compensation/charge (in Rs.) =D x (1+RF+DF)**  
 = 2450000 x (1+0.75+0.3)  
 = **Rs. 50,22,500.00 (B)**

**(Fifty Lakh twenty two Thousand five hundred Only)**

Total Environmental Compensation = (A) + (B)

= 1,82,50,000.00+ 50,22,500.00

=Rs. 2,32,72,500.00

**(Rupees Two crore thirty two lakhs seventy two thousand five hundred only).**

**2.9 M/s Ashok Kumar Mishra S/o Shjri Ramakant Mishra, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare or 2.50 Acres.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/ DEAC/Sandstone/MZP/2016dated-16.08.2016has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 180/2, Vill.-Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25<sup>0</sup>05'24.35'', (B) 25<sup>0</sup> 02'38.55'', (C) 25<sup>0</sup>02'36.70'', (D) 25<sup>0</sup>02'36.61''and Longitude E Pillar (A) 82<sup>0</sup>58'41.51'', (B) 82<sup>0</sup>58'42.41'', (C) 82<sup>0</sup>58'42.47'', (D) 82<sup>0</sup>58'41.55''.
- d) Mining Lease was granted on 26.08.2016 for period of 10 years which shall be expired on 25.08.2026
- e) The proposed Annual production of Sandstone is 30,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 1,65,833 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/ Mzp/ 2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed  
R = 250 (In Rs.)  
S = Factor for scale of operation.  
LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
N=1825 days  
S=0.5 (Since mines lease has been categories in small scale).  
LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

#### **2.10 M/s Mohd Shah S/o Shri Zamat Ali Shah, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-19.07.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No.732, Vill.-Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'17.87'', (B) 25° 03'18.36'' and Longitude E Pillar (A) 82°59'42.44'', (B) 82°59'43.12''.
- d) Mining Lease was granted on 23.08.2016 for period of 10 years which shall be expired on 22.08.2026.
- e) The proposed Annual production of Sandstone is 20,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 4,55,702 m<sup>3</sup>sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.

- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,  
 PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\
 &= \text{Rs. 1,82,50,000.00}
 \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

**2.11 M/s S.R. Developers Part. Smt. Renu Singh W/o Shri Sandeep Kumar, Singh, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.20 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No.254/Parya/DEAC/Sandstone/MZP/2016 dated-26.08.2016has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 180/2, Vill.-Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25<sup>0</sup>02'49.92'', (B) 25<sup>0</sup> 02'47.84'', (C) 25<sup>0</sup>02'42.09'', (D) 25<sup>0</sup>02'42.54''and Longitude E Pillar (A) 82<sup>0</sup>59'02.18'', (B) 82<sup>0</sup>59'08.33'', (C) 82<sup>0</sup>59'07.27'', (D) 82<sup>0</sup>59'02.30''.
- d) Mining Lease was granted on 22.11.2016 for period of 10 years which shall be expired on 21.11.2026.
- e) The proposed Annual production of Sandstone is 50,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 2,49,254 m<sup>3</sup>sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/ Mzp/ 2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

v) Satellite image depicted that the significant mining is going on the above lease.

SR Developer 11, Area: 2.1 ha



As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,

N= No. of days from which the non-compliance has been observed

R = 250 (In Rs.)

S = Factor for scale of operation.

LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)

N=1825 days

S=0.5 (Since mines lease has been categories in small scale).

LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

Apart from mentioned above, illegal mining of 4860 m<sup>3</sup> of Sandstone has been reported by the Mining Department, Mirzapur and a penalty of Rs.29,91,000 had been imposed by the Mining Department, Mirzapur. The proponent had deposited the half of the penalty amount and for half penalty he had filled a writ No. 23223/2021 in Hon'ble High Court of Allahabad M/s S.R. Developers Vs. State of U.P. and Ors. As per information the Hon'ble Court has rejected the penalty letter of Mining Department, Mirzapur. The order of the Hon'ble court may be taken into account for imposition of Environmental Compensation in addition the amount of EC as already been computed above.

**2.12 M/s Shri Swatantra Singh S/o Shri Sidhman Singh, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/ DEAC/ Sandstone/MZP/2016dated-26.08.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 180/2, Vill.- Bhagauti Dei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'49.61'', (B) 25° 02'48.66'', (C) 25°02'40.22'', (D) 25°02'40.62''and Longitude E Pillar (A) 82°58'30.61'', (B) 82°58'35.01'', (C) 82°58'34.04'', (D) 82°58'30.06''.
- d) Mining Lease was granted on 22.11.2016 for period of 10 years which shall be expired on 21.11.2026.
- e) The proposed Annual production of Sandstone is 40,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 2,15,473 m<sup>3</sup>sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

Swatrantra Singh, Area 3.18 ha



As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

### 2.13 M/s Shri Mohd. Shamshad, S/o Shri Mohd. Iliyaas, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.

- The lease area of the mining lease is 1.01 Hectare.
- District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-26.08.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 180/2, Vill.- Bhagauti Dei, Teh.- Chunar, Mirzapur.

- c) The mine lease area is located between latitude N Pillar (A) 25°02'47.88'', (B) 25° 02'47.28'', (C) 25°02'39.50'', (D) 25°02'39.90'' and Longitude E Pillar (A) 82°58'39.31'', (B) 82°58'42.74'', (C) 82°58'41.96'', (D) 82°58'38.54''.
- d) Mining Lease was granted on 22.11.2016 for period of 10 years which shall be expired on 21.11.2026.
- e) The proposed Annual production of Sandstone is 40,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 1,98,215 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

## Shamshad, Area 1.0 ha



As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,

N= No. of days from which the non-compliance has been observed

R = 250 (In Rs.)

S = Factor for scale of operation.

LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)

N=1825 days

S=0.5 (Since mines lease has been categories in small scale).

LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

#### 2.14 M/s Karuna Consultant Pvt. Ltd. Prop. Smt. Bhawana Pandey, , Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.

- The lease area of the mining lease is 1.01 Hectare.
- District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-06.08.2016 has issued Environmental Clearance for

- Sandstone (Boulder mining) at Arazi No. 705 Khand No.08, Vill.-Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'26.55'', (B) 25° 03'21.79'', (C) 25°03'21.19'', (D) 25°03'26.15'' and Longitude E Pillar (A) 83°00'01.36'', (B) 83°00'02.77'', (C) 83°00'00.53'', (D) 83°59'59.05''.
  - d) Mining Lease was granted on 20.12.2016 for period of 10 years which shall be expired on 19.12.2026.
  - e) The proposed Annual production of Sandstone is 28,800 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 1,15,200 m<sup>3</sup> sand stone has been excavated till date.
  - f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
  - g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
  - h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
  - i) Pillars at the each co-ordinates mentioned were not visible at the site.
  - j) There was no fencing around the periphery of the lease area.
  - k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
  - l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
  - m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
  - n) Blast vibration Study report has not been submitted to the UPPCB.
  - o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
  - p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
  - q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
  - r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
  - s) Weighing bridge has not been installed for weighing the amount of excavated materials
  - t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
  - u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation,

Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed  
R = 250 (In Rs.)  
S = Factor for scale of operation.  
LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
N=1825 days  
S=0.5 (Since mines lease has been categories in small scale).  
LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

**2.15 M/s Smt. Bhawana Pandey D/o Shri Laxmi Dutt Pandey, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-06.08.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 705 Khand No. 6, Vill.- Bhagauti Dei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'-25.78'', (B) 25° 03'20.52'', (C) 25°03'19.90'', (D) 25°03'25.38'' and Longitude E Pillar (A) 82°59'56.91'', (B) 82°59'58.31'', (C) 82°59'56.24'', (D) 82°59'54.86''.
- d) Mining Lease was granted on 20.12.2016 for period of 10 years which shall be expired on 19.12.2026.
- e) The proposed Annual production of Sandstone is 28,800 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 1,16,700 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.

- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\
 &= \text{Rs. 1,82,50,000.00}
 \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

**2.16 M/s Karuna Consultant Pvt. Ltd. Prop. Smt. Bhawana Pandey S/o Shri Laxmi Dutt Pandey Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-06.08.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 705 Khand No.07, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'26.15'', (B) 25° 03'21.12'', (C) 25°03'20.63'', (D) 25°03'25.78'' and Longitude E Pillar (A) 82°59'59.05'', (B) 83°00'00.55'', (C) 82°59'58.30'', (D) 82°59'56.91''.
- d) Mining Lease was granted on 20.12.2016 for period of 10 years which shall be expired on 19.12.2026.
- e) The proposed Annual production of Sandstone is 38900 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 86,400 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.

- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

**16 MS KARUNA CONSULTANT, Area 1.0 ha**



Imagery Date: 25.05.2016



Imagery Date: 23.11.2018



Imagery Date: 14.12.2022

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\
 &= \text{Rs. 1,82,50,000.00}
 \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

**2.17 M/s Kamla Shankar Yadav S/o Shri Baba Prasad Yadav, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-26.08.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 728, Vill.-Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'29.67'', (B) 25° 03'30.62'', (C) 25°03'28.28'', (D) 25°03'28.22'' and Longitude E Pillar (A) 82°59'51.15'', (B) 82°59'55.33'', (C) 82°59'55.58'', (D) 82°59'51.38''.
- d) Mining Lease was granted on 20.12.2016 for period of 10 years which shall be expired on 19.12.2026.
- e) The proposed Annual production of Sandstone is 32,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 1,93,406 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.

- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

**17 KAMLA SHANKAR YADAV, Area: 0.69 ha**



As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon’ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,  
 PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,  
 $EC = PI \times N \times R \times S \times LF$   
 $= 80 \times 1825 \times 250 \times 0.5 \times 1$   
 $= \text{Rs. 1,82,50,000.00}$   
**(Rupees One crore eighty two lakh fifty thousand only).**

**2.18 M/s Shri Akhilanand Mishra, S/o Shri Ram Sagar Mishra, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-15.07.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 732, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25<sup>0</sup>03'16.37'', (B) 25<sup>0</sup> 03'17.51'', (C) 25<sup>0</sup>03'17.52'', (D) 25<sup>0</sup>03'16.74'' and Longitude E Pillar (A) 82<sup>0</sup>59'33.04'', (B) 82<sup>0</sup>59'32.90'', (C) 82<sup>0</sup>59'33.47'', (D) 82<sup>0</sup>59'33.53''.
- d) Mining Lease was granted on 04.01.2017 for period of 10 years which shall be expired on 03.01.2027.
- e) The proposed Annual production of Sandstone is 25,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 143725 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.

u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated-29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed  
R = 250 (In Rs.)  
S = Factor for scale of operation.  
LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
N=1825 days  
S=0.5 (Since mines lease has been categories in small scale).  
LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

#### **2.19 M/s Akhilanand Mishra S/o Shri Ram Sagar Mishra, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-15.07.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 737, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'16.74'', (B) 25° 03'17.51'', (C) 25°03'17.52'', (D) 25°03'16.74'' and Longitude E Pillar (A) 82°59'33.04'', (B) 82°59'32.90'', (C) 82°59'33.47'', (D) 82°59'33.53''.
- d) Mining Lease was granted on 04.01.2017 for period of 10 years which shall be expired on 03.01.2027.
- e) The proposed Annual production of Sandstone is 25,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 1,31,680 m<sup>3</sup>sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.

- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,

N= No. of days from which the non-compliance has been observed

R = 250 (In Rs.)

S = Factor for scale of operation.

LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)

N=1825 days

S=0.5 (Since mines lease has been categories in small scale).

LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

## 2.20 M/s Ramashankar Dubey S/o Shri Surendra Dubey, Vill.- Sonpur, Teh.- Chunar, Mirzapur.

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-19.07.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 142, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'29.87'', (B) 25° 03'29.88'', (C) 25°03'26.37'', (D) 25°03'25.82'' and Longitude E Pillar (A) 82°59'58.52'', (B) 83°00'04.70'', (C) 83°00'04.90'', (D) 82°59'58.73''.
- d) Mining Lease was granted on 26.08.2016 for period of 10 years which shall be expired on 25.08.2026.
- e) The proposed Annual production of Sandstone is 30,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 1,88,587 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.

- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

**20 RAMASHANKAR DUBEY, Area: 2.0 ha**



As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

**2.21 M/s Shri Nikshay Pandey S/o Shri Rishi Kant Pandey, Vill.- Sonpur, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2018 dated-23.10.2018 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 142, Vill.- Sonpur, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'56.45'', (B) 25° 03'01.58"and Longitude E Pillar (A) 83°00'20.05'', (B) 83°00'24.12''.
- d) Mining Lease was granted on 27.08.2016 for period of 10 years which shall be expired on 26.08.2026.
- e) The proposed Annual production of Sandstone is 75,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 3,74,353 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,

N= No. of days from which the non-compliance has been observed

R = 250 (In Rs.)

S = Factor for scale of operation.

LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)

N=1825 days

S=0.5 (Since mines lease has been categories in small scale).

LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

## 2.22 M/s Shri Chandrabhan Singh S/o Shri Hariraj Singh, Vill.- Sonpur, Teh.- Chunar, Mirzapur.

- The lease area of the mining lease is 1.21 Hectare.
- District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-19.07.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 1Ka, Khasara No. 39, Vill.-Sonpur, Teh.- Chunar, Mirzapur.
- The mine lease area is e located between latitude N Pillar (A) 25°03'20.55'', (B) 25° 03'19.83'', (C) 25°03'14.28'', (D) 25°03'15.04'' and Longitude E Pillar (A) 82°59'44.32'', (B) 83°59'46.46'', (C) 83°59'43.33'', (D) 82°59'41.19''.
- Mining Lease was granted on 27.08.2016 for period of 10 years which shall be expired on 26.08.2026.
- The proposed Annual production of Sandstone is 15,200 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 61, 941 m<sup>3</sup>sand stone has been excavated till date.
- As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.

- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

### 22 Chandrabhan Singh, Area: 1.24 ha



Imagery Date: 09.06.2015



Imagery Date: 02.09.2020



Imagery Date: 14.12.2022

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order

dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed  
R = 250 (In Rs.)  
S = Factor for scale of operation.  
LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
N=1825 days  
S=0.5 (Since mines lease has been categories in small scale).  
LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

### 2.23 M/s Shri Chandrabhan Singh, S/o Shri Hariraj Singh, Vill.- Sonpur, Teh.- Chunar, Mirzapur.

- a) The lease area of the mining lease is 1.21 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-19.07.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 1Ka, Vill.- Sonpur, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'23.04'', (B) 25° 03'23.62'', (C) 25°03'21.53'', (D) 25°03'21.11'' and Longitude E Pillar (A) 82°59'46.85'', (B) 83°59'53.94'', (C) 83°59'53.94'', (D) 82°59'47.02''.
- d) Mining Lease was granted on 27.08.2016 for period of 10 years which shall be expired on 26.08.2026.
- e) The proposed Annual production of Sandstone is 15,200 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 60,116 m<sup>3</sup>sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.

- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,  
 PI=80 (Since mine lease has been categorized in Red Category)  
 N=1825 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,  

$$EC = PI \times N \times R \times S \times LF$$

$$= 80 \times 1825 \times 250 \times 0.5 \times 1$$

$$= \text{Rs. 1,82,50,000.00}$$
**(Rupees One crore eighty two lakh fifty thousand only).**

**2.24 M/s Siddharth S/o Shri Ramjay Shree, Vill.- Chakjata, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 2.02 Hectare or 5.00 Acres.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2018 dated-23.10.2018 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 03, Vill.- Chakjata, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'37.93'', (B) 25° 02'43.09''and Longitude E Pillar (A) 83°00'21.99'', (B) 83°00'22.88''.
- d) Mining Lease was granted on 27.08.2016 for period of 10 years which shall be expired on 26.08.2026.
- e) The proposed Annual production of Sandstone is 1,50,000 m<sup>3</sup>/annum.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit be approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed  
R = 250 (In Rs.)  
S = Factor for scale of operation.  
LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
N=1825 days  
S=0.5 (Since mines lease has been categories in small scale).  
LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

#### **2.25 M/s Shri Babu Narayan Kushwaha S/o Shri Ram Sahay Kushwaha, Vill.- Sonpur, Chakjata Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 2.02 Hectare.
- b) District Level Environment Impact Assessment Authority, Mirzapur vide reference No. Parya/DEAC/Sandstone/MZP/2016 dated-26.08.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 497 & 198, Vill.- Sonpur Chakjata, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'29.80'', (B) 25° 02'29.98'', (C) 25°02'26.01'', (D) 25°02'26.80'' and Longitude E Pillar (A) 83°00'02.10'', (B) 83°00'10.34'', (C) 83°00'09.78'', (D) 82°00'01.49''.
- d) Mining Lease was granted on 22.11.2016 for period of 10 years which shall be expired on 21.11.2026.
- e) The proposed Annual production of Sandstone is 80,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 3,33,476 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.

- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

**25 BABU NARAYAN, Area: 2.52 ha**



Imagery Date: 09.06.2015



Imagery Date: 08.12.2018



Imagery Date: 14.12.2022

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO under Air and Water Act from date of starting of mine to till date, however, as per order dated- 29.04.2019 of Hon'ble NGT in O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation,

Gorakhpur & Ors., Environmental Compensation has to be calculated upto 05 years for default. Accordingly, EC is being calculated for 05 years which has been as per CPCB guidelines using the following formula:-

$$EC = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed  
R = 250 (In Rs.)  
S = Factor for scale of operation.  
LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
N=1825 days  
S=0.5 (Since mines lease has been categories in small scale).  
LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1825 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 1,82,50,000.00} \end{aligned}$$

**(Rupees One crore eighty two lakh fifty thousand only).**

**2.26 M/s Khakhi Baba Construction Company, Prop. Shri Ramesh Singh S/o Shri Ghurahu Singh, Vill.- Bhagauti Dei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference No.30/Parya/SEIAA/4754/2019 dated-13.05.2020 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No./Gata No. /Plot No. 732, Vill.- Bhagauti dei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'55.22'', (B) 25° 3'55.34'', (C) 25°03'50.22'', (D) 25°03'50.25'' and Longitude E Pillar (A) 82°59'50.90'', (B) 82°59'53.31'', (C) 82°59'53.58'', (D) 82°59'51.33''.
- d) Mining Lease was granted on 26.10.2020 for period of 10 years which shall be expired on 25.10.2030.
- e) The proposed Annual production of Sandstone is 10,100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 20,200 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.

- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

**26 RAMESH SINGH, Area: 1.0 ha**



Imagery Date: 19.05.2016



Imagery Date: 26.03.2017



Imagery Date: 14.12.2022

As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO for 759 days (from 26.10.2020 to 23.11.2022), which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022 (date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{In Rupees}) = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N= 759 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 759 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 75,90,000.00} \\ &\quad \text{(Rupees Seventy five lakhs ninety thousand Only).} \end{aligned}$$

**2.27 M/s Satyanaraian Singh Construction Pvt. Ltd. Prop. Shri Satya Narayan Singh S/o. Shri Devraj Singh, Vill.- Bhagauti dei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference EC identification No. EC22B001UP143647 dated 04.01.2022 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 732, S.No. 18, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'14.10'', (B) 25° 3'13.80'', (C) 25°03'9.00'', (D) 25°03'9.10'' and Longitude E Pillar (A) 82°59'14.80'', (B) 82°59'12.70'', (C) 82°59'13.40'', (D) 82°59'15.10''.
- d) Mining Lease was granted on 06.01.2022 for period of 10 years which shall be expired on 05.01.2032.
- e) The proposed Annual production of Sandstone is 10,100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 10,100 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.

- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

**27 SATYNARAYAN, Area: 0.83 ha**



As per facts mentioned above, Environmental Compensation may be levied for operating mines without CTO for 322 days (from 06.01.2022 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022 (date of Inspection) as per CPCB guidelines using the following formula:-

$$\text{EC(In Rupees)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed

R = 250 (In Rs.)

S = Factor for scale of operation.

LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)

N=322 days

S=0.5 (Since mines lease has been categories in small scale).

LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 322 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. } 32,20,000.00 \end{aligned}$$

**(Rupees Thirty two lakhs twenty thousand Only).**

**2.28 M/s Satyanaraian Singh Construction Pvt. Ltd. Prop. Shri Satya Narayan Singh, Vill.- Bhagauti dei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference EC identification No. EC22B001UP190715 dated 04.01.2022 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 732 S.No. 21, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'24.50'', (B) 25° 3'24.60'', (C) 25°03'18.10'', (D) 25°03'18.10'' and Longitude E Pillar (A) 82°59'34.00'', (B) 82°59'36.10'', (C) 82°59'37.10'', (D) 82°59'34.70''.
- d) Mining Lease was granted on 04.07.2022 for period of 10 years which shall be expired on 03.07.2032.
- e) The proposed Annual production of Sandstone is 10,100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur, mining of sand stone has not been started yet and accordingly he has not mined any material i.e. mine mined material is Nil till inspection date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- l) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.

- m) Weighing bridge has not been installed for weighing the amount of excavated materials
- n) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- o) During the field visit the Committee observed that mining operation has not been started yet.
- p) Satellite image depicted that the significant mining is going on the above lease.

**28 SATYNARAYAN SINGH, Area: 1.0 ha**



Imagery Date: 09.06.2015



Imagery Date: 26.03.2018



Imagery Date: 14.12.2022

**2.29 M/s Shri Javed Ahmad S/o Shri Ali Zameer Khan, Vill.- Bhagauti dei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference No.794/Parya/SEIAA/5018/2020 dated-04.03.2021 has issued Environmental Clearance for Sandstone (Boulder mining) at Gata No. 730, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'30.73'', (B) 25° 03'31.19'', (C) 25°03'28.88'', (D) 25°03'28.54'' and Longitude E Pillar (A) 82°59'54.79'', (B) 82°59'59.99'', (C) 83°00'00.11'', (D) 82°59'55.01''.
- d) Mining Lease was granted on 21.07.2021 for period of 10 years which shall be expired on 20.07.2031.
- e) The proposed Annual production of Sandstone is 10,000 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 17641 m<sup>3</sup> has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.

- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 491 days (from 21.07.2021 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022 (date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{In Rupees})= PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,  
 PI=80 (Since mine lease has been categorized in Red Category)  
 N= 491 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,  
 $EC = PI \times N \times R \times S \times LF$   
 $= 80 \times 491 \times 250 \times 0.5 \times 1$   
 $= \text{Rs. } 49,10,000.00$   
**(Rupees Forty nine lakhs ten thousand only).**

**2.30 M/s Satyanaraian Singh Construction Pvt. Ltd. Prop. Shri Satya Narayan Singh, Vill.- Bhagauti dei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.21 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference EC identification No. EC22B001UP181964 dated 04.01.2022 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 180/2 Si No. 20, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'46.40'', (B) 25° 2'46.30'', (C) 25°02'42.20'', (D) 25°02'42.40'' and Longitude E Pillar (A) 82°58'41.60'', (B) 82°58'44.10'', (C) 82°58'44.90'', (D) 82°58'42.20''.
- d) Mining Lease was granted on 06.01.2022 for period of 10 years which shall be expired on 05.01.2032.
- e) The proposed Annual production of Sandstone is 12,100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 12,100 m<sup>3</sup>sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials

- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

**28 SATYNARAYAN SINGH, Area: 1.27 ha**



Imagery Date: 25.05.2016



Imagery Date: 23.03.2018



Imagery Date: 14.12.2022

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 322 days (from 06.01.2022 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022(date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{In Rupees}) = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N= 322 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$EC = PI \times N \times R \times S \times LF$$

$$80 \times 322 \times 250 \times 0.5 \times 1$$

$$= \text{Rs. } 32,20,000.00$$

**(Rupees Thirty two lakhs twenty thousand Only).**

**2.31 M/s Shri Sanjay Bhai Patel S/o Shri Jagdish Singh, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.21 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference EC identification No. EC22B001UP147696 dated 01.01.2022 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 180/2 Si No. 19, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'42.40'', (B) 25° 2'42.60'', (C) 25°02'39.60'', (D) 25°02'40.30'' and Longitude E Pillar (A) 82°58'50.80'', (B) 82°58'54.10'', (C) 82°58'52.90'', (D) 82°58'50.20''.
- d) Mining Lease was granted on 05.01.2022 for period of 10 years which shall be expired on 04.01.2032.
- e) The proposed Annual production of Sandstone is 12,100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 10,800 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing amount of excavated materials

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- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

## 32 SANJAY BHAI, Area: 1.28 ha



Imagery Date: 16.12.2015



Imagery Date: 26.03.2018



Imagery Date: 14.12.2022

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 323 days (from 05.01.2022 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022(date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{In Rupees})= PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed  
R = 250 (In Rs.)  
S = Factor for scale of operation.  
LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
N= 323 days  
S=0.5 (Since mines lease has been categories in small scale).  
LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 323 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. } 32,30,000.00 \end{aligned}$$

**(Rupees Thirty two lakhs thirty thousand Only).**

**2.32 M/s Shri Sanjay Bhai Patel S/o Shri Jagdish Singh , Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.21 hect.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference EC identification No. EC21B001UP188719 dated 31.12.2021 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi No. 1850/2, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'45.00'', (B) 25° 2'46.30'', (C) 25°02'42.60'', (D) 25°02'42.40'' and Longitude E Pillar (A) 82°58'51.80'', (B) 82°58'55.40'', (C) 82°58'54.10'', (D) 82°58'50.80''.
- d) Mining Lease was granted on 11.05.2022 for period of 10 years which shall be expired on 10.05.2032.
- e) The proposed Annual production of Sandstone is 12,100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur, mining of sand stone has not been started yet and accordingly he has not mined any material i.e. mine mined material is Nil till inspection date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- l) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- m) Weighing bridge has not been installed for weighing the amount of excavated materials
- n) During the field visit the Committee observed that the mining operation has not been started yet.

**2.33 M/s Shri Chandrabali Yadav S/o Shri Birju . , Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 0.809 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide EC identification No. EC22B001UP134980 dated 04.01.2022 has issued Environmental Clearance for Sandstone (Boulder mining) at Gata No./Araji No./ Plot No. 703, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'55.22'', (B) 25° 3'55.34'', (C) 25°03'50.22'', (D) 25°03'50.25'' and Longitude E Pillar (A) 82°59'50.90'', (B) 82°59'53.31'', (C) 82°59'53.58'', (D) 82°59'51.33''.
- d) Mining Lease was granted on 06.01.2022 for period of 10 years which shall be expired on 05.01.2032.

- e) The proposed Annual production of Sandstone is 8090 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 8090 m<sup>3</sup> sand stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department and KML file is attached herewith for reference.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials.
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 322 days (from 06.01.2022 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022(date of Inspection) as per CPCB guidelines using the following formula:-

$$\text{EC(In Rupees)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)

N= 322 days

S=0.5 (Since mines lease has been categories in small scale).

LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 322 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 32,20,000.00} \end{aligned}$$

**(Rupees Thirty two lakhs twenty thousand Only).**

**2.34 M/s Vindhyavasini Enterprises Prop.Shri Rajkendra Prasad Pathak S/o Late Ram Ruchi Pathak. , Vill.- Sonpur, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.616 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference No.145/Parya/SEIAC/4720/2019 dated-12.06.2021 has issued Environmental Clearance for Sandstone (Boulder mining) at Gata No./ Araj No./Plot No.157, Vill.- Sonpur, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'39.81'', (B) 25° 02'40.55'', (C) 25°02'36.75''and Longitude E Pillar (A) 83°00'11.07'', (B) 83°00'21.13'', (C) 83°00'19.75''.
- d) Mining Lease was granted on 21.07.2021 for period of 10 years which shall be expired on 20.07.2031.
- e) The proposed Annual production of Sandstone is 16,160 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 24,743 m<sup>3</sup> has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.

- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials.
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 491 days (from 21.07.2021 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022(date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{In Rupees}) = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,  
 PI=80 (Since mine lease has been categorized in Red Category)  
 N= 491 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,  

$$EC = PI \times N \times R \times S \times LF$$

$$80 \times 491 \times 250 \times 0.5 \times 1$$

$$= \text{Rs. } 49,10,000.00$$
**(Rupees Forty nine lakhs ten thousand Only)**

### 2.35 M/s Dileep Suryavanshi, Vill.- Sonpur, Teh.- Chunar, Mirzapur.

- a) The lease area of the mining lease is 1.01 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference No.447/Parya/SEIAA/5691-4698/2020 dated-15.10.2020 has issued Environmental Clearance for Sandstone (Boulder mining) at Araj No, 1Ka Vill.- Sonpur, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°03'05.69'', (B) 25° 03'06.53'', (C) 25°03'03.45'' (D) 25°03'02.75'' and Longitude E Pillar (A) 82°59'12.48'', (B) 82°59'16.52'', (C) 82°59'17.40'', (D) 82°59'13.49''.

- d) Mining Lease was granted on 08.12.2020 for period of 10 years which shall be expired on 07.12.2030.
- e) The proposed Annual production of Sandstone is 10,100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 15,011 m<sup>3</sup>sand Stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials.
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

## 35 DILEEP, Area: 1.10 ha



Imagery Date: 17.04.2015



Imagery Date: 02.09.2020



Imagery Date: 14.12.2022

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 716 days (from 08.12.2020 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022 (date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{in Rupees}) = PI \times N \times R \times S \times LF$$

Where, PI = Pollution Index,  
 N = No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI = 80 (Since mine lease has been categorized in Red Category)  
 N = 716 days  
 S = 0.5 (Since mine lease has been categorized in small scale).  
 LF = 1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 716 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. 71,60,000.00} \end{aligned}$$

**(Rupees Seventy one lakh sixty thousand only).**

### 2.36 M/s Mithlesh Kumar S/o Shri Charittar Singh, Vill.- Sonpur, Teh.- Chunar, Mirzapur.

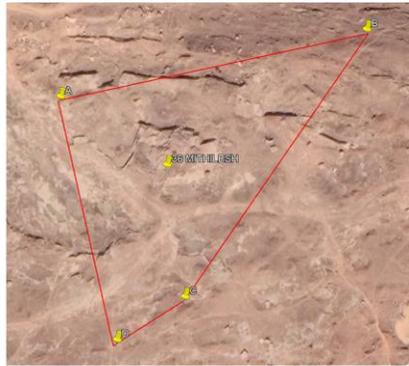
- The lease area of the mining lease is 0.809 Hectare.
- State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference No.4795/Parya/SEIAA/5035/2020 dated-04.03.2021 has issued Environmental Clearance for Sandstone (Boulder mining) at Arajai No, 1Ka Vill.- Sonpur, Teh.- Chunar, Mirzapur.
- The mine lease area is located between latitude N Pillar (A) 25°03'06.534'', (B) 25°03'07.392'', (C) 25°03'03.96'', (D) 25°03'03.408'' and Longitude E Pillar (A) 82°59'28.656'', (B) 82°59'32.922'', (C) 82°59'30.394'', (D) 82°59'29.448''.

- d) Mining Lease was granted on 28.11.2018 for period of 10 years which shall be expired on 27.11.2028.
- e) The proposed Annual production of Sandstone 8090 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 24,270 m<sup>3</sup> sand Stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

## 36 MITHILESH, Area: 0.70 ha



Imagery Date: 17.04.2015



Imagery Date: 02.09.2020



Imagery Date: 14.12.2022

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 1457 days (from 28.11.2018 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022(date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{In Rupees}) = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed  
R = 250 (In Rs.)  
S = Factor for scale of operation.  
LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
N= 1457 days  
S=0.5 (Since mines lease has been categories in small scale).  
LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1457 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. } 1,45,70,000.00 \end{aligned}$$

**(Rupees One Crore forty five lakhs seventy thousand Only).**

### 2.37 M/s R.K. Construction Company Prop. Shri Raj Kumar Singh S/o Shri Vijay Pratap Singh , Vill.- Sonpur, Teh.- Chunar, Mirzapur.

- The lease area of the mining lease is 2.02 Hectare.
- State Level Environmental Impact Assessment Authority, Uttar Pradesh vide reference No.29/Parya/SEIAA/4750/2019 dated-13.05.2020 has issued Environmental Clearance for Sandstone (Boulder mining) at Arajai No, 1Ka Vill.- Sonpur, Teh.- Chunar, Mirzapur.
- The mine lease area is located between latitude N Pillar (A) 25<sup>0</sup>03'20.95'', (B) 25<sup>0</sup>03'19.78'', (C) 25<sup>0</sup>03'17.58'' (D) 25<sup>0</sup>03'17.73'', (E) 25<sup>0</sup>03'18.67'', (F) 25<sup>0</sup>03'18.92'' and Longitude E Pillar (A)

- 82°0'8.28'', (B) 82°0'16.64'', (C) 82°0'16.19'', (D) 82°0'11.32'', (E) 25°0'11.28'', (F) 25°0'8.21''
- d) Mining Lease was granted on 09.11.2020 for period of 10 years which shall be expired on 08.11.2030.
  - e) The proposed Annual production of Sandstone 20,200 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 39,273 m<sup>3</sup> sand Stone has been excavated till date.
  - f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
  - g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
  - h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
  - i) Pillars at the each co-ordinates mentioned were not visible at the site.
  - j) There was no fencing around the periphery of the lease area.
  - k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
  - l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
  - m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
  - n) Blast vibration Study report has not been submitted to the UPPCB.
  - o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
  - p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
  - q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
  - r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
  - s) Weighing bridge has not been installed for weighing the amount of excavated materials.
  - t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
  - u) During the field visit the Committee observed that the mining operation was closed.

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 745 days (from 09.11.2020 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022(date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{In Rupees}) = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N= 745 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 745 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. } 74,50,000.00 \\ &\quad \text{(Rupees Seventy four lakhs fifty thousand Only).} \end{aligned}$$

**2.38 M/s Maa Shailputri, Prop. Shri Lakshmi Shankar S/o Shri Vishwanath Mishra Vill.-  
 Sonpur, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide EC identification No. EC21B001UP126628 dated 13.12.2021 has issued Environmental Clearance for Sandstone (Boulder mining) at Gata No. 142, Vill.- Sonpur, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'53.00'', (B) 25° 02'50.5'', (C) 25°02'51.20'' (D) 25°02'53.3'' and Longitude E Pillar (A) 83°00'18.2'', (B) 83°00'18.2'', (C) 83°00'14.4'', (D) 83°00'14.7''.
- d) Mining Lease was granted on 23.12.2021 for period of 10 years which shall be expired on 22.12.2031.
- e) The proposed Annual production of Sandstone 10100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 10,100 m<sup>3</sup> sand Stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.

- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

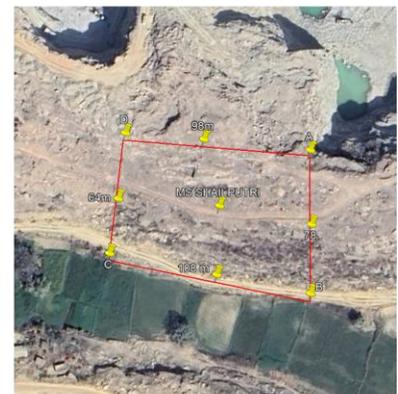
**MS SHAILPURI, Area: 0.74 ha**



Imagery Date: 24.11.2016



Imagery Date:16.11.2018



Imagery Date: 19.04.2022

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 336 days (from 23.12.2021 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022(date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{In Rupees}) = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
N= No. of days from which the non-compliance has been observed

R = 250 (In Rs.)

S = Factor for scale of operation.

LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)

N= 336 days

S=0.5 (Since mines lease has been categories in small scale).

LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 336 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. } 33,60,000.00 \end{aligned}$$

**(Rupees Thirty Three lakhs Sixty thousand Only).**

### 2.39 M/s Shri Gul Vadan (Prop.) S/o Shri Setu , Vill.- Sonpur, Teh.- Chunar, Mirzapur.

- a) The lease area of the mining lease is 1.21 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide EC identification No. EC21B001UP155934 dated 09.12.2021 has issued Environmental Clearance for Sandstone (Boulder mining) at Gata No. 142, Vill.- Sonpur, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'50.5'', (B) 25°02'50.6'', (C) 25°02'50.1'' (D) 25°02'49.9'' (E) 25°02'48.0'', (F) 25°02'48.1'', (G) 25°02'46.6'' , (H) 25°02'45.8'' and Longitude E Pillar (A) 82°58'56.4'', (B) 82°59'00.6'', (C) 82°59'00.6'', (D) 82°58'57.2''. (E) 82°58'57.3'', (F) 82°58'59.5'', (G) 82°59'01.8'' , (H) 82°58'55.3''
- d) Mining Lease was granted on 31.12.2021 for period of 10 years which shall be expired on 30.12.2031.
- e) The proposed Annual production of Sandstone 12,100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 12,100 m<sup>3</sup> sand Stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the each co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.

- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

**39 GULVADAN.kmz, Area: 1.25 ha**



Imagery Date: 24.11.2016



Imagery Date: 25.11.2018



Imagery Date: 19.04.2022

As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 328 days (from 31.12.2021 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022(date of Inspection) as per CPCB guidelines using the following formula:-

$$EC(\text{In Rupees}) = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N= 328 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 328 \times 250 \times 0.5 \times 1 \\ &= \text{Rs. } 32,80,000.00 \end{aligned}$$

**(Rupees Thirty two lakhs eighty thousand Only).**

**2.40 M/s Life Map Builders Pvt. Ltd Shri Ajay Kumar Singh , Vill.- Sonpur, Teh.- Chunar, Mirzapur.**

- a) The lease area of the mining lease is 1.01 Hectare.
- b) State Level Environmental Impact Assessment Authority, Uttar Pradesh vide EC identification No. EC22B001UP182315 dated 04.01.2022 has issued Environmental Clearance for Sandstone (Boulder mining) at Gata No. 142, Vill.- Sonpur, Teh.- Chunar, Mirzapur.
- c) The mine lease area is located between latitude N Pillar (A) 25°02'53.3'', (B) 25° 02'51.2'', (C) 25°02'52.3'' (D) 25°02'54.7'' and Longitude E Pillar (A) 83°00'14.7'', (B) 83°00'14.5'', (C) 83°00'10.8'', (D) 83°00'10.7''.
- d) Mining Lease was granted on 05.01.2022 for period of 10 years which shall be expired on 04.01.2032.
- e) The proposed Annual production of Sandstone 10,100 m<sup>3</sup>/annum and as per report submitted by Mining Department, Mirzapur 10,100 m<sup>3</sup> sand Stone has been excavated till date.
- f) As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.
- g) As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.
- h) As per report submitted by Mining Department, Mirzapur, KML File of the concerned lease is available with the department.
- i) Pillars at the co-ordinates mentioned were not visible at the site.
- j) There was no fencing around the periphery of the lease area.
- k) The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA.
- l) The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- m) Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- n) Blast vibration Study report has not been submitted to the UPPCB.
- o) Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- p) Slope of the mining bench and ultimate pit limit approved by Indian Bureau of Mines but the report has not been submitted.
- q) There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.

- r) The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- s) Weighing bridge has not been installed for weighing the amount of excavated materials
- t) As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.
- u) During the field visit the Committee observed that the mining operation was closed.
- v) Satellite image depicted that the significant mining is going on the above lease.

**40 MS LIFE MAP, Area: 0.69 ha**



As per facts mentioned above Environmental Compensation may be levied for operating mines without CTO for 323 days (from 05.01.2022 to 23.11.2022) which is less than the 05 years as maximum time limit, hence, Environmental Compensation has been calculated from date of Starting of mine lease to 23.11.2022(date of Inspection) as per CPCB guidelines using the following formula:-

$$EC \text{ (in Rupees)} = PI \times N \times R \times S \times LF$$

Where, PI=Pollution Index,  
 N= No. of days from which the non-compliance has been observed  
 R = 250 (In Rs.)  
 S = Factor for scale of operation.  
 LF = Location Factor

In the present case,

PI=80 (Since mine lease has been categorized in Red Category)  
 N= 323 days  
 S=0.5 (Since mines lease has been categories in small scale).  
 LF=1 (Since it is situated in rural area)

Therefore,

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 80 \times 323 \times 250 \times 0.5 \times 1 \\
 &= \text{Rs.32, 30,000.00} \\
 &\text{(Rupees Thirty two lakhs thirty thousand only).}
 \end{aligned}$$

### 3.0 Status of Stone Crushers in the Villages-Bhagoti Dei, Sonpur, Biahur and Chakjata.

3.1 As per record available in U.P. Pollution Control Board, Sonbhadra, there are 26 Stone Crushers operational in villages Bhagoti Dei, Sonpur, Biahur and Chakjata. The list of the operational Stone Crushers, and Status of Consent to Operate (CTO) is listed below:-

S.No.	District	Name and address of the Stone Crushers Unit Units	Status of CTO	Validity
1	MIRZAPUR	M/S ABHIYAN CONSTRUCTION, CHAKJATA, AHRAURA, CHUNAR MIRZAPUR	CTO revoked	
2	MIRZAPUR	M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR	Issued	31.07.2026
3	MIRZAPUR	M/S MAHAKAL MINNING & CONSTRUCTION , SONPUR, BHAGWAT, CHUNAR, MIRZAPUR.	Issued	31.07.2025
4	MIRZAPUR	M/S P.N.C. INFRASTECH LTD,, SONPUR, CHUNAR, MIRZAPUR	Issued	31.07.2026
5	MIRZAPUR	M/S S.U. ENTERPRISES,, SONPUR, CHUNAR	CTO expired	
6	MIRZAPUR	M/s UMA STONE WORKS, ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR MIRZAPUR	Issued	31.07.2024
7	MIRZAPUR	M/s IDEAL VISIONS ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2025
8	MIRZAPUR	M/S RAJ ASSOCIATE CRUSHER PLANT,VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2025
9	MIRZAPUR	M/s RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2026
10	MIRZAPUR	M/s R.K. CONSTRUCTION CO.,VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2027
11	MIRZAPUR	M/s MAA SHITLA STONE (STONE CRUSHER UNIT),VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2026
12	MIRZAPUR	M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued	31.07.2027
13	MIRZAPUR	M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-03, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued	31.07.2026
14	MIRZAPUR	M/s ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS) BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2025
15	MIRZAPUR	M/S ELIT STONES BHAGAUTI DEI, CHUNAR	Issued	31.07.2023

16	MIRZAPUR	M/S GANGA SAGAR SINGH STONE CRUSHER, BHAGAUTI DEI, CHUNAR, MIRZAPUR.	Issued	31.07.2025
17	MIRZAPUR	M/S MAA VINDHYAVASINI STONE WORKS, BHAGAUTIDEI, CHUNAR	Closure order issued by the Board	
18	MIRZAPUR	M/S RAJESH BHAI PATEL, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026
19	MIRZAPUR	M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	CTO Expired	
20	MIRZAPUR	M/S RAUF KHAN, BHAGAUTI DEI, CHUNAR MIRZAPUR	Issued	31.07.2026
21	MIRZAPUR	M/S SHRIKRISHNA STONE CRUSHER, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026
22	MIRZAPUR	M/s RIYA ENTERPRISES, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.7.2026
23	MIRZAPUR	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026
24	MIRZAPUR	M/s SHRI BAJARANG STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026
25	MIRZAPUR	M/s JAY MAA DURGAMIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2025
26	MIRZAPUR	M/S RAJESH BHAI PATEL, UNIT-02, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026

- 3.2 Committee observes that maximum Stone Crushers are not sprinkling water in the Stone Crusher unit as well as on the connecting roads. However they have installed Air Pollution Control Devices as per CPCB Guidelines but due to non-operational status of Sprinkling System and less plantation around the periphery of Stone Crusher is causing serious threat on health aspects of resident of the area concerned.
- 3.3 It is in the interest of the residents of the area that, the Stone Crushers may be inspected by a Joint Committee comprising of State PCB, Mining Department, concerned SDMs and Police. AS per facts found by the committee, Action should be taken against the Stone Crushers under the provision of Air(Prevention and Control of Pollution) Act, 1981.

#### 4.0 Other observations:-

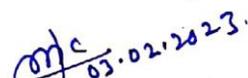
- 4.1 Committee observed that the almost all mines are operating in nature, without obtaining consent to operate (CTO) from the Pollution Control Board (UPPCB).
- 4.2 Whereas, number of crusher unit found operative in same area (sometime with name of same lease) with valid Consent to Operate (CTO) issued by Uttar Pradesh Pollution Control Board(UPPCB).
- 4.3 All trees leaf lies on road are found full of dust, which clearly indicated that the mining and Crushing plant in the area generating heavy dust load, may also causes severe threat the local habitant.
- 4.4 It has also come to noticed that various village kachha road (10 to 15 meters) is being used for the mineral transportation during night time.
- 4.5 None of the mine conducted/submitted blast vibration study to concern department.
- 4.6 Most of the pits created by lease are very sharp in nature.

- 4.7 All most all mines are using 50 meter safety zone area under mining activity.
- 4.8 Few water tanker were seen which are sprinkling the water on unpaved kachha road but haul road was not being sprinkled in maximum mining leases.
- 4.9 There should be a better coordination between Local administration, Mines operator and Local dwellers for washing of the nearby tress on regular basis and spraying of water the road for controlling of secondary emission.
- 4.10 It has been found that the few mining leases are located around 500-600 meter to Jargo Dam only, which hold around 3 lakks cusec water and only source to irrigate around 1000 acres' agricultural land in the area, received almost daily blasting sensation (Google Earth image is attached as Annexure E).
- 4.11 That the few mining leass are situated adjacent to the Jargo Dam, also for the mining purposes blasting being done near human habitation (abadi) by the mining proponent which are contrary to Clause 13 of General Condition of EC which says that "special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities."
- 4.12 In the complaint of Shri Sampurna Nand, it has been mentioned that the nearby houses is being affected by the blasting in the mining leases but the Committee observed that there was no visible cracks on the walls and roofs of the nearby houses.

#### 5.0 Committee Recommendation:-

- 5.1 Out of 40 leases, few leases were found operational approx 500 to 600 meter, close to exiting jargo dam (constructed in 1958, hold 3 lakks cusec water and only source to irrigate around 1000 acres' agricultural land), need to be re-evaluated in light of continuous blasting activity in area.
- 5.2 State mining department have to obtained "No Objection Certificate" from state irrigation department before grant of lease near Jargo Dam.
- 5.3 State Government shall constitute expert committee (Dam expert, Blasting expert etc)to assess the impact of mining and blasting activity (Blasting impact study) on the Jargo Dam and its stability, based on the finding state government may declare buffer zone, where mining etc will be completely prohibited.
- 5.4 Strict monitoring system can be developed including uses of drone survey etc for better compliance.
- 5.5 DGPS Surveyagencies are not empaneled by UP-DGM, it is required to empaneled with UP-DGM.
- 5.6 Capacity Building of the State DGM is required for approval of mining plan documents and subsequently its monitoring.
- 5.7 Uttar Pradesh Pollution Control Board (UPPCB) can also review the process for granting of CTO to mining lease and its crusher plant, to avoid such confusion, where mining lease operated mine without having valid CTO, whereas, associated crusher operated plant crusher with valid CTO.
- 5.8 Committee observed that the time of blasting for all mines are same i.e., around 2 PM, which may be rescheduled in light of local school timing, number of primary and middle schools are lies near the mining area.
- 5.9 The amount collected with environmental compensation be recovered from the concerned lease holder may be used for construction of the Cemented internal road, which is used for mineral transportation, road side plantation, mist gun used for water spraying, establishment of continuous online ambient air quality monitoring station, setting of noise barrier in densely populated area, school, hospital in the area.
- 5.10 Rate of financial assurance needs to enhanced for undertaking reclamation & rehabilitation activities against the area put to use for mining & allied activities per hectare.

- 5.11 The DMG office and Regional Office of UPPCB shall be strengthened with additional manpower & advanced infrastructure facilities for strict vigilance on mining activities.
- 5.12 Audit on the quantity permitted, quantity mined out, etc shall be conducted every year.
- 5.13 There should be a better coordination between mining department, DGMC and State PCB and a monthly/quarterly/half yearly meeting should be organized to resolve the various issues of the mining leases.
- 5.14 Uttar Pradesh Mining Department may review the U.P. Mines and Minerals (Concession) Regulations, 1963, amended Rule 41-A regarding “no mining operation can be carried out within 50 meter of any dam” in light of mining where, intensive blasting is involve.
- 5.15 Controlling of dust emission is a challenge in the area in question, therefore, committee in view that a Joint Committee will constituted by local administration comprising of State PCB, Mining Department, concerned SDMs and Police to review the situation of dust arising from Stone Crushers operational in the areas and compliances of the CTO condition imposed by U.P. Pollution Control Board and if any violation is found by any of the Stone Crusher unit recommendation be sent to State PCB to revoke the CTO granted and take further necessary action as per provisions of Air (Prevention and Control of Pollution) Act, 1981 and Environmental compensation should be imposed against the violaters for the defaulting days.

  
03.02.2023  
(Dr. J.N. Singh)

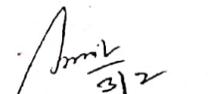
**Regional Officer**

U.P. Pollution Control Board,  
Sonbhadra

  
03/02/2023  
(Dr. Vijay Kumar)

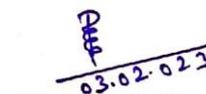
**Geologist/Regional Officer**

Directorate of Geology and  
Mining, Sonbhadra

  
3/2  
(Dr. A.K. Gupta)

**Additional Director**

MoEF & CC, Integrated  
Regional Office, Lucknow

  
03.02.2023  
(Shiv Pratap Shukla)

**ADM (F/R)**

Mirzapur

दिनांक-01.09.2022 को माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0 521/2022, सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य के परिप्रेक्ष्य में नामित सदस्यों की वीडियो कान्फ्रेंसिंग से हुई बैठक की कार्यवृत्त।

मा0 एन0जी0टी0 में योजित ओ0ए0 नं0 521/2022, सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक-01.09.2022 के अनुपालन में गठित संयुक्त समिति के सदस्यों के साथ दिनांक-15.11.2022 को अपराह्न 03:30 बजे वीडियो कान्फ्रेंसिंग के माध्यम से ऑनलाईन बैठक आयोजित की गई थी, जिसमें योजित याचिका में उठाये गये बिन्दुओं तथा मा0 राष्ट्रीय हरित अधिकरण के आदेश के आलोक में चर्चा की गयी। उक्त चर्चा में यह तथ्य संज्ञान में लाया गया कि पूर्व में सम्बंधित विभाग के नामित प्रतिनिधियों को स्थलीय निरीक्षण करने एवं स्थलीय निरीक्षण में पाये गये तथ्यों के आधार पर आख्या तैयार कर मा0 एन0जी0टी0 में प्रेषित किया जाना है, जिसको अग्रिम तिथि दिनांक-25.11.2022 के पूर्व प्रेषित करने के निर्देश है। पूर्व में नोडल अधिकारी द्वारा समस्त सदस्यों से दूरभाष पर वार्ता के अनुरूप दिनांक-21.10.2022 को स्थलीय निरीक्षण हेतु उपस्थित रहने का निर्देश दिया गया था जो अपरिहार्य कारणों से स्थगित हो गया था तथा उक्त के उपरान्त दिनांक-09.11.2022 से 11.11.2022 को किये जाने हेतु नियत की गयी थी, उक्त स्थलीय निरीक्षण जो अपरिहार्य कारणों से निरस्त हो गया पुनः दिनांक-16.11.2022 से दिनांक-18.11.2022 नियत की गयी थी वह भी किन्ही कारणों से संपादित नहीं हो पायी।

उपरोक्त के आलोक में अग्रिम स्थलीय निरीक्षण एवं स्थलीय निरीक्षण में विचारणीय बिन्दुओं पर चर्चा किये जाने हेतु वीडियो कान्फ्रेंसिंग का आयोजन किया गया था, जिसके उपरान्त यह निर्णय लिया गया है कि किसी भी परिस्थिति में अग्रिम निरीक्षण दिनांक-23.11.2022, 24.11.2022 एवं 25.11.2022 को सभी सदस्य स्थलीय निरीक्षण हेतु उपस्थित रहेंगे तथा निरीक्षण के बिन्दुओं पर आवश्यक डाक्यूमेंट के अनुरूप खनन पट्टों का निरीक्षण संपादित करते हुए आख्या यथाशीघ्र मा0 एन0जी0टी0 को प्रेषित कर दी जाये, जिससे कि अनावश्यक विलम्ब न हो।

जिला खनन अधिकारी, मिर्जापुर को उपरोक्त निरीक्षण में खनन पट्टों का माइनिंग प्लान, पर्यावरणीय स्वीकृति की प्रति, लीज डीड, खनन पट्टों का संचालन दिनांक एवं प्रत्येक खनन पट्टे का जिओ को-आर्डिनेट्स एवं पिलर की स्थिति के सम्बंध में आवश्यक प्रपत्र उपलब्ध कराने का अनुरोध किया गया। जिला खनन अधिकारी, मिर्जापुर द्वारा आश्वासन दिया गया कि निरीक्षण के समय आवश्यक समस्त पत्रों के साथ खनन स्थल पर उपस्थित रहेंगे।

जिला खनन अधिकारी, मिर्जापुर को यह भी निर्देश दिया गया कि प्रश्नगत याचिका में याचिका कर्ता श्री सम्पूर्णानन्द एवं पट्टाधारको को भी निरीक्षण में उपस्थित रहने हेतु सुचना अपने स्तर से अग्रसारित करा दे। जिससे कि निरीक्षण के समय खनन पट्टे के संचालन के सम्बंध में आवश्यक जानकारी प्राप्त हो सके।

श्री सम्पूर्णानन्द याचिका कर्ता को उनके दूरभाष नं0 पर व्हाट्सएप मैसेज प्रेषित कर दिया गया है तथा स्थल निरीक्षण के पूर्व दूरभाष पर सूचना दे दी जायेगी।

अंत में वीडियो कान्फ्रेंसिंग का इस आशय के साथ समाप्ति की घोषणा की गयी कि निर्धारित निरीक्षण तिथि 23.11.2022 से 25.11.2022 तक स्थलीय निरीक्षण संपादित करते हुए अनुपालन आख्या मा0 राष्ट्रीय हरित अधिकरण को यथाशीघ्र प्रेषित की जायेगी।

(डॉ० टी०एन० सिंह)  
क्षेत्रीय अधिकारी

Details of Mining leases in the Villages Bhagotidei, Sonpur, Biyahur and Chakjata obtained Environmental Clearance (EC) are listed below:-

सं०	पट्टाधारक का नाम एवं पता	पट्टे का विवरण				खनन पट्टे की अवधि	
		तहसील	ग्राम	गाटा सं०	क्षेत्रफल (एकड़ में)	कब से	कब तक
1.	मेसर्स सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय, निवासी-बांकलाल टण्डन जी की गली, वासलीगंज, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	730	02.00	12.08.2014	11.08.2024
2.	श्री राजेश भाई पटेल पुत्र स्व० जगदीश सिंह, निवासी-ग्राम-रामरसही,पो०- पटिहटा, चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	180/2	5.00	15.11.2014	14.11.2024
3.	श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय, निवासी-ग्राम व पो०- पटिहटा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	703	02.50	26.08.2016	25.08.2026
4.	श्रीमती विजेता सिंह पत्नी श्री हेमन्त कुमार सिंह, निवासी-ग्राम-पटेल नगर (गरोड़ी), पो०-अदलहाट, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705	02.50	23.08.2016	22.08.2026
5.	श्री अभय सिंह पुत्र श्री जगत नारायण सिंह, निवासी-ग्राम-लालपुर, अहरौरा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705	02.50	26.08.2016	25.08.2026
6.	श्रीमती अमृता सिंह पत्नी श्री विशाल सिंह, निवासी-म०सं०-जे-12/15,एच-3, बोलियाबाग, राम कटोरा, चेतगंज, सदर, जनपद-वाराणसी।	चुनार	भगौतीदेई	728	02.50	23.08.2016	22.08.2026
7.	श्री गंगा सागर सिंह, पुत्र श्री मेघवरन सिंह, निवासी-ग्राम-करमपुर, तहसील-सैदपुर, जनपद-गाजीपुर।	चुनार	भगौतीदेई	730	02.50	23.08.2016	22.08.2026
8.	मे० जे०ए०एम० मार्बल एण्ड मिनरल्स, पा० श्री माता प्रसाद पुत्र श्री राम प्रसाद, निवासी-ग्राम-पहाड़पुर, तहसील-नरैनी, जनपद-बाँदा।	चुनार	भगौतीदेई	180/2	02.50	26.08.2016	25.08.2026
9.	श्री अशोक कुमार मिश्र पुत्र श्री रमाकान्त मिश्र, निवासी-ग्राम-बिहारा पोस्ट- पीला कोठी, थाना-कोतवाली कर्वा, जनपद-चित्रकूट।	चुनार	भगौतीदेई	180/2	02.50	26.08.2016	25.08.2026
10.	मो० शाह पुत्र श्री जमात अली शाह, निवासी-ग्राम-हरहरपुर डुन्डा शुभाली, थाना-बहेड़ी, जनपद-बरेली।	चुनार	भगौतीदेई	732	02.50	23.08.2016	22.08.2026
11.	मे० एस०आर० डेवलपर्स, प्रो० श्रीमती रेनु सिंह पत्नी श्री संदीप कुमार सिंह, निवासी-सा.कोरोनेशन कालिंदी विले प्लैट संख्या-402, विभूति खण्ड, गोमती नगर, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	3.00	22.11.2016	21.11.2026
12.	श्री स्वतंत्र सिंह पुत्र श्री सिद्धनाथ सिंह, निवासी-592घ/53सी, राजीव नगर, थाना-पी०जी०आई०, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	02.50	22.11.2016	21.11.2026
13.	मो० शमशाद पुत्र मो० इलियास, निवासी-मोहल्ला-म०नं०-578-ए, लाला महावीर प्रसाद रोड कसाई वार, सदर कैण्ट, अहमदपुर उर्फ कमलापुर दिलकुशा, थाना-कैण्ट, तहसील-सदर, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	02.50	22.11.2016	21.11.2026
14.	मे० करुणा कन्सल्टेन्ट्स प्रा०लि०, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्दू, तह०-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 खण्ड नं०-08	02.50	20.12.2016	19.12.2026
15.	मे० करुणा कन्सल्टेन्ट्स प्रा०लि०, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्दू, तह०-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 खण्ड नं०-06	02.50	20.12.2016	19.12.2026

16.	मे० करुणा कन्सल्टेन्ट्स प्रा०लि०, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्दू, तह०-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 खण्ड नं०-07	02.50	20.12.2016	19.12.2026
17.	मे० कमला शंकर यादव पुत्र श्री बाबा प्रसाद यादव, निवासी-ग्राम-अहिरौली, पोस्ट-शीतलगंज, थाना कोतवाली मंडियाहू, जनपद-जौनपुर।	चुनार	भगौतीदेई	728	02.50	20.12.2016	19.12.2026
18.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह०-सगड़ी, जनपद-आजमगढ़ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो०-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	732	02.50	04.01.2017	03.01.2027
19.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह०-सगड़ी, जनपद-आजमगढ़ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो०-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	737	02.50	04.01.2017	3.01.2027
20.	श्री रमाशंकर दूबे पुत्र श्री सुरेन्द्र दूबे, निवासी-कम्हारी, ब्रह्मनगर, राबर्टसगंज, जनपद-सोनभद्र।	चुनार	सोनपुर	142	02.50	26.08.2016	25.08.2026
21.	श्री निक्शय पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय, निवासी मो०-भटवा के पोखरी, तहसील-सदर, जनपद-मीरजापुर।	चुनार	सोनपुर	142	02.50	27.08.2016	26.08.2026
22.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1क	3.00	27.08.2016	26.08.2026
23.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1क (ख०सं० -40)	3.00	27.08.2016	26.08.2026
24.	श्री सिद्धार्थ, प्रो०, पुत्र श्री रामजय श्री, ग्राम-चकजाता, तह०-चुनार, जनपद-मिर्जापुर।	चुनार	चकजाता	आ०सं० - 03	5.00	27.08.2016	26.08.2026
25.	श्री बाबू नारायण कुशवाहा पुत्र श्री राम सहाय कुशवाहा, निवासी मो०-रमेडी तरौस, शहर-हमीरपुर एवं श्री व्यास वर्मा पुत्र श्री त्रिवेणी प्रसाद वर्मा, निवासी मो०-568ख/219, गीतापल्ली, आलम बाग, थाना-कृष्णा नगर, जनपद-लखनऊ।	चुनार	सोनपुर चकजाता	497 व 198	5.00	22.11.2016	21.11.2026
26.	श्री खाकी बाबा कन्स्ट्रक्शन कम्पनी प्रो० श्री रमेश सिंह पुत्र श्री घुरहू सिंह, निवासी-इमरिती कालोनी, राबर्टसगंज, जनपद-सोनभद्र।	चुनार	भगौतीदेई	732	2.50	26.10.2020	25.10.2030
27.	मे० सत्य नारायण सिंह कन्स्ट्रक्शन प्रा०लि०, प्रो० श्री सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	732	2.50	06.01.2022	05.01.2032
28.	मे० सत्य नारायण सिंह कन्स्ट्रक्शन प्रा०लि०, प्रो० श्री सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	732	2.50	04.07.2022	03.07.2032
29.	श्री जावेद अहमद पुत्र श्री अली जमीर खॉं, निवासी ग्राम-रसूलपुर, थाना-अदलहाट, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	730	2.50	21.07.2021	20.07.2031
30.	मे० सत्य नारायण सिंह कन्स्ट्रक्शन प्रा०लि०, प्रो० श्री सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	180/2	3.00	06.01.2022	05.01.2032

31.	श्री संजय भाई पटेल पुत्र स्व० जगदीश, निवासी-रामरसही, पोस्ट-पटिहटा, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	180/2 सी०नं०- 19	3.00	05.01.2022	04.01.2032
32.	श्री संजय भाई पटेल पुत्र स्व० जगदीश, निवासी-रामरसही, पोस्ट-पटिहटा, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	180/2 सी०नं०- 18	3.00	11.05.2022	10.05.2032
33.	श्री चन्द्रबली यादव पुत्र श्री बिरजू, निवासी-देवनाथपुर, अधवार, जनपद- मीरजापुर।	चुनार	भगौतीदेई	703	2.00	06.01.2022	05.01.2032
34.	मे० विन्ध्यवासिनी इण्टरप्राइजेज, प्रो० श्री राजेन्द्र प्रसाद पाठक पुत्र स्व० रामरुचि पाठक, निवासी-मुडिलाडीह, घोराल, जनपद-सोनभद्र।	चुनार	सोनपुर	157	400	21.07.2021	20.07.2031
35.	मे० दिलीप बिल्डकान लिमिटेड, डायरेक्टर श्री दिलीप सूर्यवंशी पुत्र स्व० शिव नारायण सूर्यवंशी, निवासी प्लॉट नं०-05, इनसाइड गोविन्द नारायण सिंह गेट, चूना भट्टी कोलार रोड, भोपाल (म०प्र०)।	चुनार	सोनपुर	1क	2.50	08.12.2020	07.12.2030
36.	मे० मॉ शीतला स्टोन, पा० श्री मिथिलेश सिंह पुत्र श्री रामचरित्त सिंह, निवासी ग्राम-अदलपुरा, थाना व तहसील-चुनार, जनपद-मीरजापुर।	चुनार	सोनपुर	1क	2.00	28.11.2018	27.11.2028
37.	मे० आर०के० कन्स्ट्रक्शन कम्पनी, प्रो० श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह, निवासी-गऊघाट, थाना कोतवाली शहर, जनपद-मीरजापुर।	चुनार	सोनपुर	1क	5.00	09.11.2020	08.11.2030
38.	मे० शैलपुत्री, प्रो० श्री लक्ष्मी शंकर मिश्रा पुत्र श्री विश्वनाथ मिश्रा, निवासी ग्राम-बिरमउवा, नकहरा, जनपद-मीरजापुर।	चुनार	सोनपुर	142	2.50	23.12.2021	22.12.2031
39.	श्री गुलबदन पुत्र श्री सेतू, निवासी ग्राम-सोनपुर, तहसील-चुनार, जनपद- मीरजापुर।	चुनार	सोनपुर	170	3.00	31.12.2021	30.12.2031
40.	मे० लाईफमैप बिल्डर्स प्रा०लि०, श्री अजय कुमार सिंह पुत्र श्री बैजनाथ, निवासी- 51415A, अम्ब्रोसिया अपार्टमेन्ट, लंका, जनपद-वाराणसी।	चुनार	सोनपुर	142	2.50	05.01.2022	04.01.2032

List of Stone Crushers operational in the villages- Bhagotidei, Sonpur, Biyahur and Chakjata and Status of Consent to Operate (CTO) is listed below:-

S.No.	District	Name and address of the Stone Crushers Unit Units	Status of CTO	Validity
1	MIRZAPUR	M/S ABHIYAN CONSTRUCTION, CHAKJATA, AHRAURA, CHUNAR MIRZAPUR	CTO revoked	
2	MIRZAPUR	M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR	Issued	31.07.2026
3	MIRZAPUR	M/S MAHAKAL MINNING & CONSTRUCTION , SONPUR, BHAGWAT, CHUNAR, MIRZAPUR.	Issued	31.07.2025
4	MIRZAPUR	M/S P.N.C. INFRASTECH LTD., SONPUR, CHUNAR, MIRZAPUR	Issued	31.07.2026
5	MIRZAPUR	M/S S.U. ENTERPRISES,, SONPUR, CHUNAR	CTO expired	
6	MIRZAPUR	M/s UMA STONE WORKS, ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR MIRZAPUR	Issued	31.07.2024
7	MIRZAPUR	M/s IDEAL VISIONS ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2025
8	MIRZAPUR	M/S RAJ ASSOCIATE CRUSHER PLANT, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2025
9	MIRZAPUR	M/s RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2026
10	MIRZAPUR	M/s R.K. CONSTRUCTION CO., VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2027
11	MIRZAPUR	M/s MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued	31.07.2026
12	MIRZAPUR	M/S P.B.R. INFRASTECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued	31.07.2027
13	MIRZAPUR	M/S P.B.R. INFRASTECH PRIVATE LTD., UNIT-03, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued	31.07.2026
14	MIRZAPUR	M/s ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS) BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2025
15	MIRZAPUR	M/S ELIT STONES BHAGAUTI DEI, CHUNAR	Issued	31.07.2023
16	MIRZAPUR	M/S GANGA SAGAR SINGH STONE CRUSHER, BHAGAUTI DEI, CHUNAR, MIRZAPUR.	Issued	31.07.2025
17	MIRZAPUR	M/S MAA VINDHYAVASINI STONE WORKS, BHAGAUTIDEI, CHUNAR	Closure order issued by the Board	

18	MIRZAPUR	M/S RAJESH BHAI PATEL, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026
19	MIRZAPUR	M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	CTO Expired	
20	MIRZAPUR	M/S RAUF KHAN, BHAGAUTI DEI, CHUNAR MIRZAPUR	Issued	31.07.2026
21	MIRZAPUR	M/S SHRIKRISHNA STONE CRUSHER, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026
22	MIRZAPUR	M/s RIYA ENTERPRISES, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.7.2026
23	MIRZAPUR	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026
24	MIRZAPUR	M/s SHRI BAJARANG STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026
25	MIRZAPUR	M/s JAY MAA DURGAMIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2025
26	MIRZAPUR	M/S RAJESH BHAI PATEL, UNIT-02, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued	31.07.2026

